

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

26. **IA(COMPANIES.ACT)/25(MB)2024  
CONT.A./07(MB)2023  
IN CP/212(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Ajay Sukhwani

Vs.

Edwise Consultants Private Limited

SECTION: 213, 241(1), 242(4), 243(1) (b), 244(1) OF THE COMPANIES ACT, 2013.

**ORDER**

1. Mr. Ishwar Nankani, Ld. Counsel for the Intervenor/Applicant in IA No. 25 of 2024 present through VC. Mr. Kunal Dwarkadas a/w Mr. Nausher Kohli, Mr. R. Parsekar and Mr. Sohan Kinkhabwala i/b Desai Desai Carrimjee & Mulla, Ld. Counsel for the Petitioner present. Mr. Mustafa Doctor, Sr. Counsel a/w Mr. Ankit Lohia, Mr. Mohit Advani and Mr. Sahil N i/b Leicon Law Partners, Ld. Counsel for the Respondent Nos.2 to 4 present. Mr. Ishwar Nankani for the Intervenor and Juhi Mehta for the HDFC Bank Ltd. Present.

**IA(COMPANIES.ACT)/25(MB)2024**

2. This is an application filed by the Applicant/RP to permit amend the Petition in terms of the Draft Amendment in 'Schedule I' annexed with this application. In view of the submissions made by the Applicant, this Bench grants permission for amendment with a direction to the Applicant to forthwith carry out the amendment in the petition as mentioned in the application ('Schedule I') and shall file the amended copy before the next date of hearing. A copy of the same shall be served

on the Respondents as well as HDFC Bank (who is appeared today) before the next date of hearing.

3. The Respondents are directed to file reply within three weeks after receipt of the amended copy of the petition. In view of above, IA(COMPANIES.ACT)/25(MB)2024 is allowed as per prayer clause '(i)' and **disposed of** accordingly.
4. List this matter for further consideration on **19.09.2024**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)